

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

(IA No. 167888/2022 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 149281/2022 - APPLICATION FOR PERMISSION
IA No. 149278/2022 - APPLICATION FOR SUBSTITUTION
IA No. 167883/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.
IA No. 150032/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 148710/2022 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 167887/2022 - SETTING ASIDE AN ABATEMENT)

WITH SLP(C) No. 23504-23515/2019

(IA No. 111834/2022 - APPLICATION FOR ABATEMENT
IA No. 111832/2022 - APPLICATION FOR ABATEMENT
IA No. 3975/2023 - APPLICATION FOR SUBSTITUTION
IA No. 3976/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.
IA No. 3978/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
[IN CHAMBER]

For Petitioner(s)

Mr. Satish Pandey, AOR
Mr. Abdul Qadir, Adv.
Mr. Prakhar Srivastava, Adv.
Mr. Akbar Ali, Adv.
Mr. Harshit Jain, Adv.

For Respondent(s)

Mr. Anurag Kishore, AOR

Mr. Sudhansu Palo, AOR

Mr. Pawan Reley, Adv.
Mr. Akshay Lodhi, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Ankit Chaudhary, Adv.
Mrs. Priyanka Sharma Ahuja, Adv.
Mr. Vinod Sharma, AOR

Ms. Pallavi Pratap, AOR
Ms. Prachi Pratap, Adv.
Dr. Prashant Pratap, Adv.
Mr. Akshay Singh, Adv.
Ms. Avadhi Jain, Adv.
Mr. Arnav Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Civil)No. 23487/2019

Mr. Vinod Sharma, learned counsel states that he appears for all the respondents in place of the earlier Advocate on Record Mr. Anurag Kishore. His name be shown in the Cause List. IA No.148710/2022 for discharge is allowed.

Application has been filed by the legal heirs of the deceased respondent Nos. Respondent No.6 and 32. Learned counsel for the petitioner has no objection if the legal heirs of the deceased respondent Nos. 6 and 32 are brought on record. Delay condoned, abatement is set aside and the application for substitution to bring on record the legal heirs of the deceased respondent Nos. 6 and 32 is allowed.

Cause titled be amended accordingly within a week.

Learned counsel for the petitioner has sought no relief against respondent No.35. The application is allowed and the name of respondent No.35 is deleted from the array of parties at the risk and responsibility of the petitioner.

SLP(C) No. 23504-23515/2019

Learned counsel for the petitioners prays for and is granted four weeks' time to file separate applications for bringing legal heirs of the deceased respondents as well as for condonation of delay and for setting aside abatement.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER